

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR

Schedule of Refresher Course for Civil Judges (on completion of five years Judicial Service) (**Group-I**)

(05.02.2024 to 10.02.2024)

DATE/DAY	10.15 am to 10.30 am	SESSION – I 10:30 am to 11.45 am	SESSION – II 12.00 noon to 1.15 pm	SESSION – III 2.00 pm to 3.15 pm	SESSION – IV 3.30 pm to 4.45 pm	SESSION – V 4.45 pm to 6.00 pm
05.02.2024 (Monday)	Inauguration of the Course By: Officers of the Academy	Feedback from the participants, identifying issues and challenges faced on the Board By: Officers of the Academy	<ul style="list-style-type: none"> • Issues relating to Arrest, remand and Bail • Guidelines of <i>Satendra Kumar Antil</i> case By: Shri Manish Sharma Faculty Member (Jr. 1) Note – This session will be of 01:45 pm minutes and Lunch break for this day will be from 1:45 pm to 2:30 pm. Next session will start from 2:30 pm.	FLaw relating to Injunction, breach of injunction By: Shri Tajinder Singh Ajmani Faculty Member (Sr.)	Discussion on Court Fees Act, 1870 and Suits Valuation By: Smt. S. Vineeta Faculty Member (Jr. 2)	
06.02.2024 (Tuesday)	Discussion on material/recap of preceding day's learning	Key issues relating to primary and secondary evidence & Electronic evidence By: Shri Manish Sharma Faculty Member (Jr. 1)	Key issues relating to succession certificate u/s 372 of the Indian Succession Act, 1925 By: Shri Padmesh Shah Addl. Director	Discussion on Specific Relief Act, 1963 with reference to recent amendments By: Shri Tajinder Singh Ajmani Faculty Member (Sr.)	New connotations relating to cognizance, complaint, section 156 (3) CrPC By: Smt. S. Vineeta Faculty Member (Jr. 2)	Discussion on Criminal Judgment submitted by participants By: Director, MPSJA
07.02.2024 (Wednesday)	Discussion on material/recap of preceding day's learning	Recording of evidence and adjournment in criminal cases: Expeditious trial <ul style="list-style-type: none"> • Guidelines of <i>in. Re. v. State of Andhra Pradesh</i> case By: Shri Tajinder Singh Ajmani Faculty Member (Sr.)	Key issues relating to – Offences under Arms Act, 1959, M.P. Excise Act, 1915 and the Madhya Pradesh Govansh Vadh Pratishedh Adhinyam, 2004 By: Shri Amit Singh Sisodia OSD	Key issues relating to Protection of Women from Domestic Violence Act, 2005 and maintenance under 125 CrPC <ul style="list-style-type: none"> • Guidelines of <i>Rajneesh v. Neha</i> case By: Smt. Namita Dwivedi Assistant Director	Law relating to – <ul style="list-style-type: none"> • Will • Order 9 • Order 22 By: Shri Padmesh Shah Addl. Director	Issues relating to 313 & 319 CrPC <ul style="list-style-type: none"> • Guidelines of <i>Rajkumar @ Suman v. State</i> case • Guidelines of <i>Indra Kunwer v. State of chhattisgarh</i> By: Smt. S. Vineeta Faculty Member (Jr. 2)

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08.02.2024 (Thursday)	Discussion on material/recap of preceding day's learning	Recording of evidence and adjournment in Civil Cases: Expeditious trial • Guidelines of <i>Yashpal Jain v. Sushila Devi</i> case By: Director, MPSJA	• Key issues relating to – Hindu Succession Act, 1956 • New Horizon : <i>Vineeta Sharma</i> case By: Shri Manish Sharma Faculty Member (Jr. 1)	Key issues relating to – Mental Health Act, 1987 By: Shri Amit Singh Sisodia OSD	Key issues relating to – Negotiable Instruments Act, 1881 By: Shri Padmesh Shah Addl. Director	Open interactive session By: Officers of the Academy
09.02.2024 (Friday)	Discussion on material/recap of preceding day's learning	Expediting the execution proceeding • Guidelines of <i>Rahul S. Shah v. Jitendra Kumar Gandhi</i> case By: Shri Manish Sharma Faculty Member (Jr. 1)	Key issues relating to – Gram Nayalaya Adhiniyam, 2008 By: Shri Amit Singh Sisodia OSD	Discussion on – Key issues relating to Wild Life Protection Act, 1972 & Indian Forest Act, 1927 and Mines and Minerals (Development and Regulation) Act, 1957 By: Shri Tajinder Singh Ajmani Faculty Member (Sr.)	Key issues relating to – NDPS Act, 1985 • Special Reference with 52A of NDPS Act By: Director, MPSJA	Discussion on Civil Judgment called from participants By: Director, MPSJA
10.02.2024 (Saturday)	Discussion on material/recap of preceding day's learning	Sentencing Policy and Victim Compensation Scheme By: Shri Padmesh Shah Addl. Director	Discussion on – Juvenile Justice (Care and Protection of Children) Act, 2015 By: Smt. Namita Dwivedi Assistant Director	Key issues relating to – Preliminary Enquiry and Departmental Enquiry & Board Management and Case management By: Director, MPSJA	Valedictory Session By: Officers of the Academy	

Note:

- (1) Yoga Session every morning from 7:15 am to 8:15 am.
- (2) The Schedule is subject to change as per exigencies.
- (3) Tea Breaks 11.45 am to 12.00 noon and 3.15 pm 3.30 pm.
- (4) Lunch Break 1.15 pm to 2.00 pm.
- (5) Recap Session – 10.15 am to 10.30 am from Tuesday onwards.
- (6) **Use of Cell Phones in lecture room is strictly prohibited.**

DIRECTOR